RIGHT TO INFORMATION

HIGH COURT OF MADHYA PRADESH;BENCH AT INDORE

FORM –'C'
Outside the Jurisdiction of the authorized person
(See Rule 4(1)

No.RTIA/DR-HCIND/ 311 **Indore, Dated 07.02.2015**

From:

The Deputy Registrar,
State Public Information Officer,
High Court of M.P.,Bench at Indore.

To,
The State Public Information Officer,
Family Court,
Indore.

Sub: Applications under R.T.I. Act, 2005

Please refer the two applications No. NIL dated 04/02/2015 applied by Mr. Manoj Ramprakash Pande, Pune registered at I.D. Nos. 59/2014-15 & 60/2014-15 at this Bench Registry, regarding supply of information related to Family Courts, Indore and same are forwarded in original(two) for necessary action at your end as the same belongs to the jurisdiction of Family Court, Indore.

Kindly acknowledge the same.

Encl: As above.

(RAJESH KUMAR SHARMA)
DEPUTY REGISTRAR 07.02.15
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.

Endt. No.RTIA/DR-HCIND/ 312 **Indore, Dated 07.02.2015**

Copy forwarded to:

Mr. Manoj Pande S/o Ramprakash Pande,
South Court,
South Main Road,
12, Koregaon Park,
Pune -1
(with request to contact the above Authority for further information in the matter)

(RAJESH KUMAR SHARMA)
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.

ID NO. 60 /2014-15

04/2/2015

प्रपत्र एक

सूचना का अधिकार अधिनियम, 2005

(सूचना का अधिकार अधिनियम, 2005 की धारा 6(1) के अंतर्गत आवेदन-पत्र का प्रारूप)

1. आवेदक का नाम ..Manoj Ramprakash Pande.....
2. पूरा पता/ई-मेल/फैक्स जिस पर जानकारी प्रेषित की जानी है ..South court, South main Road, 12 Koregaon Park, Pune-1.
3. दूरभाष क्रमांक ..09890123456.....
4. आवेदन देने का दिनांक ..04/02/2015.....
5. कार्यालय का नाम ..The Dy. Registrar (SPIO) High Court of M.P. Bench at Indore.....
6. चाही गई जानकारी का विवरण ..Please give details of... Principal Judge, 1st Addl. Principal Judge and 2nd Addl. Principal Judge Family Court Indores Powers, Ranking and allotted duties. .....

.....

7. क्या चाहते हैं नकल/निरीक्षण/रिकार्ड निरीक्षण/रिकार्ड की प्रमाणित प्रति/प्रमाणित नमूना .....
8. आवेदक के साथ अदा किये जाने वाले प्रोसेस फी-रूपये 10/- नगद/स्टॉम्प (वी.पी.एल. सूची के सदस्य को देय नहीं) रसीद क्र. 30173 एवं दिनांक 01/01/2015
9. क्या आवेदक गरीबी की रेखा के नीचे है अथवा नहीं- हाँ /नहीं

   यदि हाँ तो वी.पी.एल. सूचनी का अनुक्रमांक

हस्ताक्षर
(आवेदनकर्ता)

टीप- यदि आवेदक द्वारा डाक से आवेदन प्रेषित किया जाता है तो आवेदन पत्र पर रूपये 10/- का नॉन ज्यूडिशियल स्टाम्प चस्पा करते हुए स्वयं का पता अंकित करते हुए आवश्यक राशि का डाक टिकिट लगा लिफाफा संलग्न प्रेषित करें।

पावती

1. आवेदन प्राप्त होने का दिनांक .....
2. आवेदनकर्ता को वांछित जानकारी प्राप्त करने के संबंध में अग्रिम कार्यवाही हेतु उपस्थित होने का दिनांक .....

(लोक सूचना अधिकारी/सहायक लोक सूचना अधिकारी द्वारा प्राधिकृत)

प्राप्तकर्ता के हस्ताक्षर
पदनाम (रबर सील)

दिनांक ..04/02/2015.....

Rs. 10 226
4/2/15

ID 60/2015

FORM 'A'

सूचना प्राप्ति हेतु आवेदन पत्र

[Form of application for seeking Information]

[देखें नियम 3 **(See rule 3)**]

ID.No. .....Dated.....

[कार्यालय उपयोग हेतु(For official use)]

प्रति,
(To),
लोक सूचना अधिकारी
(Public Information Officer),
मध्यप्रदेश उच्च न्यायालय, जबलपुर
(M.P.High-Court, ~~Jabalpur~~ Indore)

1. (a) आवेदक का नाम (Applicant's Name) :- Manoj Pandit
   (b) पिता का नाम (Father's Name) :- Ramprakash Pandit
   (c) उम्र (Age) :- 40 yrs
   (d) व्यवसाय (Occupation) :- Service
2. पता (Address) :- South Coast South mainland 12 Koregaon Park Pune-1

3. जानकारी का विवरण (Particulars of information) -
   (a) संबंधित विभाग (Concerned department) :- The Dy. Registrar (SPIO) Highcourt of M.P Bench at Indore
   (b) चाही गयी जानकारी का विवरण (Particulars of information required)
   (i) चाही गयी जानकारी विस्तृत में (Details of information required) :-
   Please give details of Principal Judge, 1st Addl. Principal Judge and IInd Addl. Principal Judge family Court Indore's Powers, Ranking and allotted duties
   .....
   .....
   .....
   .....
   (ii) चाही गयी जानकारी किस वर्ष/समय अवधि की है
   (Period for which information asked for). :- 01/12/2006
   (iii) अन्य विवरण (Other details). :-.....

4. मैं यह कथन करता हूँ कि, चाही गयी जानकारी अधिनियम की धारा 8एवं9 में निहित प्रतिबंध अंतर्गत नहीं आती है एवं मेरे ज्ञान के अनुसार यह आपके कार्यालय से संबंधित है।
   (I state that information sought does not fail within the restrictions contained in Section 8&9 of the Act and to the best of my knowledge it pertains to your office.)

5. आवेदन शुल्क राशि रू. 50/- गैर न्यायिक स्टाम्प के रूप में संलग्न है।
   (Application fee Rs. 50/- in the form of Non-Judl.Stamp is enclosed herewith).

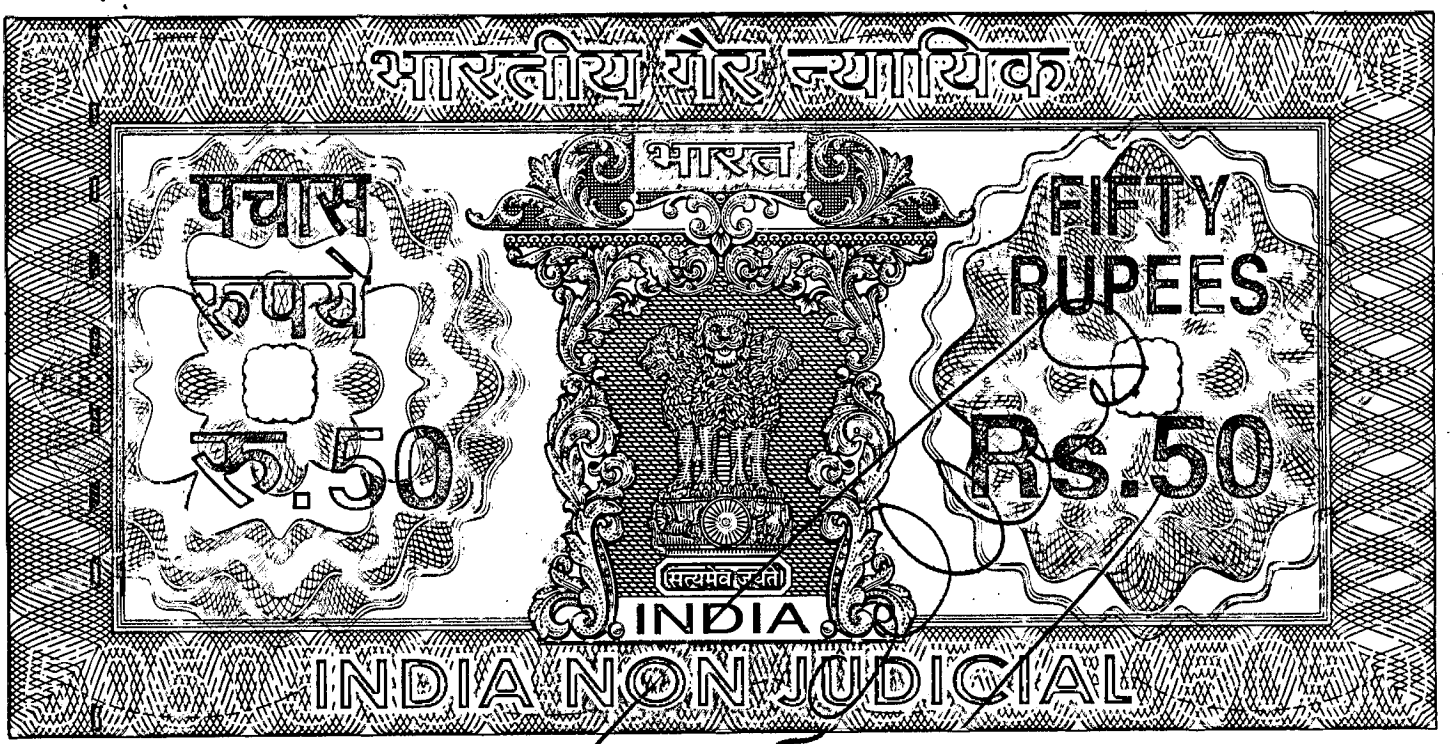
संलग्न (Encl.):-
गैर न्यायिक स्टाम्प क्रमाँक (Non Judl. Stamp No.) 30173 30513 दिनाँक (Dated) 01/01/2015

.....
आवेदक के हस्ताक्षर (Signature of Applicant)

ई-मेल पता (यदि है तो) [E-mail address (if any)] .....
दूरभाष क्रमाँक(कार्यालय) [Telephone No. (Office)] 09890123456
निवास (Residence) 020 2612 7577

स्थान (Place):- Indore
दिनाँक (Date):- 04/02/2015

Note :-(i) Reasonable assistance can be provided by authorized person in filling up the Form 'A'.
(ii) Please ensure that the Form 'A' is complete in all respect and there is no ambiguity in providing the details of information required.



मध्य प्रदेश MADHYA PRADESH AA 115186

Submitted for RTI Information from Hon'ble High Court Bench at Indore.

ID 6/12/14 4/12/15

30173

50 = 50/-

- 1 JAN 2015

मधुबाला जैन
स्टाम्प वेन्डर
[illegible] (म.प्र.)

ID No. 59/2014-15
04/2/2015

प्रपत्र एक

सूचना का अधिकार अधिनियम, 2005

(सूचना का अधिकार अधिनियम, 2005 की धारा 6(1) के अंतर्गत आवेदन-पत्र का प्रारूप)

1. आवेदक का नाम ..... Manoj Ramprakash Pandey
2. पूरा पता/ई-मेल/फैक्स जिस पर जानकारी प्रेषित की जानी है ..... South Court South Main Road, 12 Koregaon Park Pune-1
3. दूरभाष क्रमांक 09890123456
4. आवेदन देने का दिनांक 04/02/2015
5. कार्यालय का नाम ..... The Dy. Registrar (SPIO) High Court of M.P. Bench at Indore
6. चाही गई जानकारी का विवरण ..... (1) Please give details of court alloted to Hear and decide the Petition of othes state is been transfer by Hon'ble Supreme Court to Hon'ble family Court Indore.
(2) Please give details and certified true copy of Circulars and Law being prescribed by law ministry, Parliament or constitution of India that Petition from other state transferred to Hon'ble family court is been heard by Principal Judge family court.
7. क्या चाहते हैं नकल/निरीक्षण/रिकार्ड निरीक्षण/रिकार्ड की प्रमाणित प्रति/प्रमाणित नमूना ..Copy..
8. आवेदक के साथ अदा किये जाने वाले प्रोसेस फी-रूपये 10/- नगद/स्टॉम्प (वी.पी.एल. सूची के सदस्य को देय नहीं) रसीद क्र. ..... 30172 एवं दिनांक ..01/01/2015..
9. क्या आवेदक गरीबी की रेखा के नीचे है अथवा नहीं- हाँ /नहीं

   यदि हाँ तो वी.पी.एल. सूचनी का अनुक्रमांक

हस्ताक्षर
(आवेदनकर्ता)

टीप- यदि आवेदक द्वारा डाक से आवेदन प्रेषित किया जाता है तो आवेदन पत्र पर रूपये 10/- का नॉन ज्यूडिशियल स्टाम्प चस्पा करते हुए स्वयं का पता अंकित करते हुए आवश्यक राशि का डाक टिकिट लगा लिफाफा संलग्न प्रेषित करें।

पावती

1. आवेदन प्राप्त होने का दिनांक .....
2. आवेदनकर्ता को वांछित जानकारी प्राप्त करने के संबंध में अग्रिम कार्यवाही हेतु उपस्थित होने का दिनांक .....

(लोक सूचना अधिकारी/सहायक लोक सूचना अधिकारी द्वारा प्राधिकृत)

प्राप्तकर्ता के हस्ताक्षर
पदनाम (रबर सील)

दिनांक ..04/02/2015..

5-10-229
4/2/15

FORM 'A'

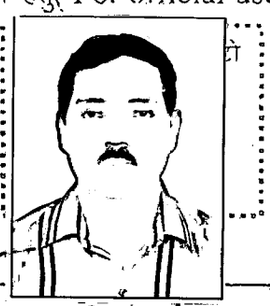
सूचना प्राप्ति हेतु आवेदन पत्र

[Form of application for seeking Information]

[देखें नियम 3 **(See rule 3)**]

ID.No. .....Dated.....

[कार्यालय उपयोग हेतु(For official use)]



प्रति,
(To),
लोक सूचना अधिकारी
(Public Information Officer),
मध्यप्रदेश उच्च न्यायालय, ~~जबलपुर~~ Indore
(M.P.High-Court, ~~Jabalpur~~)

1. (a) आवेदक का नाम (Applicant's Name) :- Manoj Pandit
   (b) पिता का नाम (Father's Name) :- Ramprakash Pandit
   (c) उम्र (Age) :- 40 yrs
   (d) व्यवसाय (Occupation) :- Service
2. पता (Address) :- South Court, South main Road, 12 Koregaon Park, Pune: 1

3. जानकारी का विवरण (Particulars of information) -
   (a) संबंधित विभाग (Concerned department) :- The Dy Registrar (SPIO) High Court of M.P. Bench at Indore.
   (b) चाही गयी जानकारी का विवरण (Particulars of information required)
   (i) चाही गयी जानकारी विस्तृत में (Details of information required) :-
   (1) Please give details of court allotted to hear & decide the Petition of Othus stated is been transfer by Hon'ble Supreme Court to Hon'ble family Court Indore.
   (2) Please give details and certified copy of circulars and law being prescribed by law Ministry, Parliament or Constitution of India that Petition from othus state transferred to family court Indore is been heard by Principal Judge family Court.
   (ii) चाही गयी जानकारी किस वर्ष/समय अवधि की है
   (Period for which information asked for). :- 01/12/2006
   (iii) अन्य विवरण (Other details). :-

4. मैं यह कथन करता हूँ कि, चाही गयी जानकारी अधिनियम की धारा 8 एवं 9 में निहित प्रतिबंध अंतर्गत नहीं आती है एवं मेरे ज्ञान के अनुसार यह आपके कार्यालय से संबंधित है।
   (I state that information sought does not fall within the restrictions contained in Section 8 & 9 of the Act and to the best of my knowledge it pertains to your office.)

5. आवेदन शुल्क राशि रु. 50/- गैर न्यायिक स्टाम्प के रूप में संलग्न है।
   (Application fee Rs. 50/- in the form of Non-Judl.Stamp is enclosed herewith).

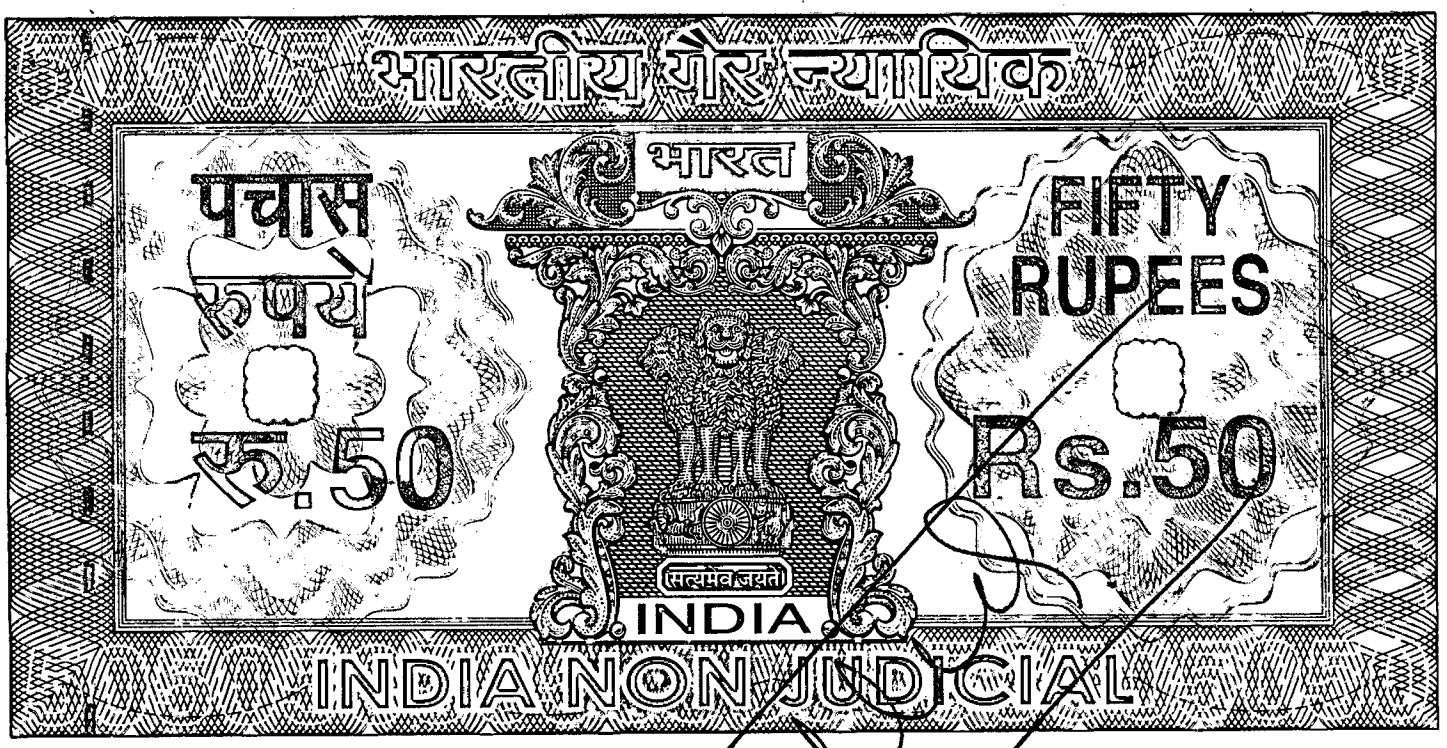
संलग्न (Encl.):-
गैर न्यायिक स्टाम्प क्रमाँक (Non Judl. Stamp No.) 30172 30172 दिनाँक (Dated) 01/01/15

.....
आवेदक के हस्ताक्षर (Signature of Applicant)

ई-मेल पता (यदि है तो) [E-mail address (if any)] .....
दूरभाष क्रमाँक(कार्यालय) [Telephone No. (Office) 09890123456
निवास (Residence) 020 26127575

स्थान (Place):- Indore
दिनाँक (Date):- 04/02/2015

Note :-(i) Reasonable assistance can be provided by authorized person in filling up the Form 'A'.
(ii) Please ensure that the Form 'A' is complete in all respect and there is no ambiguity in providing the details of information required.



मध्य प्रदेश MADHYA PRADESH

AA 115185

Submitted for RTI Information from Hon'ble High Court Bench at Indore.

Received
18/7/2017

30172

−1 JAN 2015

5? = 501 _

~~मनोज पिता [illegible] पांडे~~

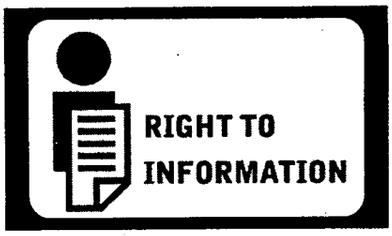
~~की 5133 टोकन [illegible] 38~~

[illegible]

[illegible] जैन

[illegible] वेन्डर

[illegible] (म.प्र.)



HIGH COURT OF MADHYA PRADESH;BENCH AT INDORE

FORM -'C'
Outside the Jurisdiction of the authorized person
(See Rule 4(1)

No.RTIA/DR-HCIND/ 311 **Indore, Dated 07.02.2015**

From:

The Deputy Registrar,
State Public Information Officer,
High Court of M.P.,Bench at Indore.

To,

The State Public Information Officer,
Family Court,
Indore.

Sub: Applications under R.T.I. Act, 2005

Please refer the two applications No. NIL dated 04/02/2015 applied by Mr. Manoj Ramprakash Pande, Pune registered at I.D. Nos. 59/2014-15 & 60/2014-15 at this Bench Registry, regarding supply of information related to Family Courts, Indore and same are forwarded in original(two) for necessary action at your end as the same belongs to the jurisdiction of Family Court, Indore.

Kindly acknowledge the same.

Encl: As above.

(RAJESH KUMAR SHARMA)
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.

Endt. No.RTIA/DR-HCIND/ 312 **Indore, Dated 07.02.2015**

Copy forwarded to:

Mr. Manoj Pande S/o Ramprakash Pande,
South Court,
South Main Road,
12, Koregaon Park,
Pune -1
(with request to contact the above Authority for further information in the matter)

(RAJESH KUMAR SHARMA) 07.02.15
DEPUTY REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE.